

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:2287  
ANSWERED ON:06.08.2001  
EPF ESI DUES AGAINST COMPANIES  
AJAY CHAKRABORTY;PRABODH PANDA;RAMJI MANJHI;UTTAMRAO NATHUJI DHIKALE

**Will the Minister of LABOUR be pleased to state:**

- (a) whether a number of companies continue to be defaulters in the payment of Provident Fund and ESI contribution;
- (b) if so, the details of the defaulted companies and the amount defaulted indicating the number of subscribers who suffered loss, State-wise; and
- (c) the steps being taken to realise the arrears and the number of cases in which prosecutions have been made, State-wise?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT ( SHRI MUNI LALL )

(a): Yes Sir. Some of the establishments have defaulted in payment of Employees Provident Fund and Employees State Insurance dues.

(b): State-wise details of amount in default and the number of defaulters in default exceeding Rs.50,000/- in respect of CPFC are furnished at Annexure-`A`.

A number of companies have defaulted in payment of ESI contributions. The region wise figures are given at Annexure-`B`.

(c): Necessary legal and penal action as provided under the Employees` Provident Funds & Miscellaneous Provisions Act, 1952 and the Employees` State Insurance Act, 1948 is taken to recover the dues.

The details of prosecution cases launched Under Section 14 of the EPF & MP Act, 1952 are at annexure `C` and Under section 85 of the ESI Act, 1948 and under section 406/409 of the Indian Penal Code are at Annexure-`D`.